

F.No.A-11013/1/2020-LOKPAL



भारत के लोकपाल

**Lokpal of India**

6, Vasant Kunj Institutional Area  
Phase-II, New Delhi-110070

Dated: 23.09.2024

Vacancy Circular

**Subject: Engagement of retired Government Servants as consultant (Court Master) on contract basis in the Lokpal of India – reg.**

Lokpal of India invites applications for engagement of One Consultant (Court Master) on contract basis from retired officers having worked as Court official in Supreme Court, High Courts or any Judicial or Quasi-Judicial Authorities established under Central or State Legislation.

2. The eligibility criteria/ experience and terms and conditions of the engagement are as under: -

- (a) Applicant should not be more than 63 years of age as on the last date of receipt of application and having been retired from,
  - (i) Analogous post on regular basis in the parent cadre of department: or
  - (ii) at least 8 years combined regular service rendered in Level-8 in the pay matrix or above in the parent cadre/ department; or
  - (iii) at least 9 years combined regular service in Level-7 in the pay matrix or above in the parent cadre/ department; and
- (b) possessing Degree in Law from a recognized University in India; and
- (c) proficiency in Shorthand (English) with a speed of 100 words per minute and knowledge of computer operations with a minimum typing speed of 40 words per minute.

Note:- The experience in steganography in courts/ judicial bodies will only be considered.

3. The term of appointment shall be initially for one year which may be extended to two more years (one year at a time) at the discretion of Lokpal of India subject to satisfactory performance of consultants. The engagement can be terminated at any time by the Lokpal of India without assigning any reason. The monthly remuneration of the consultants will be regulated as per the instructions of the Department of Expenditure

OM No.3-25/2020-E.IIIA dated 09.12.2020. The consultants may be called to the office of holidays or may be asked to sit late in the office after office hours, in case of exigency of work. No extra allowances will be permissible for the same.

4. The detailed Terms & Conditions of the engagement are mentioned at **Annexure-I**.

5. The Lokpal of India reserves the right to accept, or reject in part or in full any or all the responses without assigning any reasons whatsoever.

6. Selection will be made on the basis of past record, experience and assessment of suitability through interview.

7. Interested candidates, who fulfill the eligible criteria, may submit their application in the prescribed format (**Annexure-II**) along with a copy of the following documents (self-attested) (i) Aadhar Card, (ii) Pension Payment Order (PPO)(iii) Certificate of educational & professional qualification, (iv) Last Pay Certificate, and (v) APARs of five years preceding to the retirement, to:-

**Under Secretary (Establishment), Lokpal of India, 6, Vasant Kunj  
Institutional Area, Phase-II, New Delhi-110070**

The above documents shall also be produced in original for the purpose of verification at the time of interview.

8. The application may be sent in sealed cover envelop super-scribed "**Application for appointment of Consultant (Court Master) in Lokpal of India**"

9. The last date of receipt of applications, in prescribed format is 20 days of issue of the circular. Application received after due date/time and without supporting documents will not be considered.



(बिनोद कुमार/Binod Kumar)

अवर सचिव/Under Secretary

भारत के लोकपाल/Lokpal of India

Tel No. 011-26121336

Lokpal of India

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Sub: Terms & Conditions for engagement as Consultant on Contract Basis in the Lokpal of India.

1. The engagement can be terminated at any time by the Lokpal of India, without assigning any reason.
2. The consultants should preferably be a resident of Delhi/NCR only.
3. The monthly remuneration payable will be fixed as per formula of "Last Pay-minus-Pension" excluding Dearness Allowance. The amount of remuneration shall remain unchanged for the entire term of the contract. There will be no annual increment/percentage increase during the contract period. An appropriate and fixed amount as Transport Allowance for the purpose of commuting between residence and place of work shall be allowed not exceeding the rate applicable to him at the time of retirement. The amount so fixed shall remain unchanged during the term of appointment. However, they may be allowed TA/DA on official tour. If any, as per their entitlement at the time of retirement.
4. Leave of absence may be allowed at the rate of 1.5 days for each completed month of service. 'No work no pay' will be applicable during the period of contract, if more than prescribed leave will be taken. Accumulation of leave beyond a calendar year is not allowed.
5. The income tax and any other tax liable to be deducted, as per prevailing rates, will be deducted at source before effecting the payment of remuneration.
6. He/she shall devote his/her time for the Lokpal of India and he/she shall not accept any other professional appointment, paid or otherwise during the period of contract.
7. He/she shall perform duties assigned by the concerned officer in-charge or his/her nominee from time to time.
8. He/She shall maintain absolute secrecy of all the facts and documents which come to his/her knowledge during the period of his/her engagement in the discharge of duties assigned to him/her at all times. The consultant would be required to sign a non-disclosure undertaking/ agreement as per Annexure-III.
9. In case he/she remains absent from duty, a proportionate deduction from the consolidated fee as applicable will be made. Further, the engagement may also be terminated.
10. In addition to the normal working days, if he/she is required to attend the office on Saturday/Sunday and other holidays in exigencies of work, he/she shall not be paid any additional remuneration. He/She shall not be entitled to the benefits

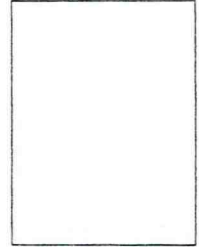


like Provident Fund, Pension, Gratuity, transport allowance etc. or any other benefits available to the government servants who have been appointed in the Government.

11. The engagement of consultant will be purely on contract basis and will not confer any right for regular appointment in Lokpal of India.
12. He/shall be required to maintain decorum and office discipline as expected from a responsible officer.
13. If any declaration or information furnished by him/her proves to be false or if he/she is found to have willfully suppressed any material information, he/she shall be liable to termination of the contract.

Annexure-II

PROFORMA



Application for appointment of Consultant (Court Master) in Lokpal of India

1.	Name (in full Bock letters)				
2.	Father's Name/Husband's Name				
3.	Date of Birth				
4.	Nationality				
5.	Telephone/Mobile No./ Email-ID				
6.	Date of Retirement and the post from which retired (enclose copy of retirement order)				
7.	Pay level on regular basis at the time of retirement				
8.	PPO Number (enclose copy)				
9.	Name of Ministry/Department/Organisation from which retired				
10.	Address for communication				
11.	Educational Qualification				
12.	Details of Experience (Add a separate Sheet if required)	Period		Nature of work	Remarks
		From	To		

## Declaration

I, \_\_\_\_\_, do hereby declare that particulars furnished above are true and correct to the best of my knowledge. I understand and agree that in the event of any information being false/ incorrect/ incomplete or ineligibility being detected at any time before or after the selection, my candidature is liable to be rejected and I will be bound by the decision of Lokpal of India, in this regard. All the terms and conditions of engagement as mentioned in the circular are acceptable to me.

Signature

Full Name of the Applicant

Place:

Date:

NON DISCLOSURE UNDERTAKING/AGREEMENT

To,

The Joint Secretary  
Lokpal of India, New Delhi

Sir,

I hereby undertake

(i) to treat all the information that come to my knowledge as part of my duties in this Department as confidential information and keep it strictly confidential.

(ii) not to sell, trade, publish or otherwise disclose to any one in any manner whatsoever including by means of reproduction either in physical, hardcopy, digital or in electronic format.

(iii) to hold such confidential information in trust and confidence both during and after the terms of my engagement.

(iv) not to engage in any other employment/occupation/consultancy or any other activity during my engagement with Lokpal of India which would otherwise conflict with my obligations towards Lokpal of India.

(v) to abide by data security policy and related guidelines issued by Lokpal of India.

(vi) not to resort any corrupt practices in any aspect and at any stage during the tenure of engagement.

(vii) To maintain highest standards of ethics & integrity during the period of engagement as Consultant.

2. In the event of my termination of employment for any reason whatsoever, I shall promptly surrender and deliver to the Department any records/material, equipment, documents or data which is of confidential nature.

3. I shall keep Lokpal of India informed of any change in my address or contact details during the period of my engagement.

4. I understand that I can be terminated at any point of time for breach of the above conditions and can be proceeded against under the relevant laws for the time being in force.

5. For the purpose of this undertaking, Confidential Information means any such information received from any source, whether in physical, electronic or in digital format.

Yours faithfully,

(Signature)

Name of the Applicant